## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO./512/92 TXAXNO.

|                      |                                   | DATE OF     | DEGISION     | 4.9.98              |
|----------------------|-----------------------------------|-------------|--------------|---------------------|
|                      |                                   | DATE OF     | DECISION_    | 4.9.90              |
|                      |                                   |             |              |                     |
|                      |                                   |             |              |                     |
|                      | E.A.Somnathan                     | -           | Petitioner   |                     |
|                      |                                   |             |              |                     |
|                      | Mr. M.S.Trivedi                   |             | _Advocate fo | r the Petitioner[s] |
|                      | Versus                            |             |              |                     |
|                      |                                   |             |              |                     |
|                      | Union of India and another        | er          | _Respondent  |                     |
|                      | Mrs. P. Safaya                    |             | Advocate for | the Respondent[s]   |
|                      |                                   |             |              |                     |
|                      |                                   |             |              |                     |
|                      |                                   |             |              |                     |
| CORAM                |                                   |             |              |                     |
|                      |                                   |             |              |                     |
|                      |                                   |             |              |                     |
| The Health M.        |                                   |             |              |                     |
| The Hon'ble Mr.      | V. Ramakrishnan, Vice             | Chairma     | n            |                     |
|                      |                                   |             |              |                     |
|                      |                                   |             |              |                     |
| The Hon'ble Mr.      | Laxman Jha, Membe                 | er (J)      |              |                     |
|                      |                                   |             |              |                     |
|                      | JUDGMENT                          |             |              |                     |
| 1, Whether Reports   | rs of Local papers may be allowed | l to see th | e Judgment ( | the state of        |
| 2, To be referred to | the Reporter or not ? ~           |             |              |                     |

Whether their Lerdships wish to see the fair copy of the Judgment?

Whether it needs to be circulated to other Benches of the Tribunal?

E.A. Somnathan Senior Auditor, Office of A.G. Rajkot.

... Applicant

Advocate: Mr. M.S.Trivedi

## Versus

- Union of India, through, The Comptroller and Auditor General Office of the C.A.G. New Delhi.
- 2. Accountant General
  Office of the Accountant General (Audit)
  Rajkot, Race Course Road
  Rajkot.
  Respondents

Advocate: Mrs. P. Safaya-

ORAL ORDER

IN

O.A.512/92

Dated 4.9.98

Per Hon'ble Mr. V. Ramakrishnan, Vice Chairman:

We have heard Mr. M.S.Trivedi for the applicant and Mrs. P. Safaya for the respondents.

2. The applicant is an employee of A.G.'s office and is aggrieved by the action of the respondents in not permitting him to exercise option within the extended time limit. It transpires that consequent to the revision of pay scales as per the IV Pay Commission recommendations, Ministry of Finance had initially fixed some time limit but subsequent, there was an order raising the time limit to 31.12.89 within which date the option could be exercised.

Mr. Trivedi says that similarly situated employees of the same department had approached this Tribunal and got favourable orders. Mrs. Safaya is not able to confirm whether such benefit has been extended to the present applicant also by the department itself.

- 3. In the light of the submission of both sides, we direct the department to treat the present O.A. as a representation and examine and decide the request of the applicant in the light of the decision taken in respect of employees who are similarly situated either on the basis of the direction of the Tribunal or otherwise. This should be done within three months from the date of receipt of a copy of this order.
- 4. O.A. is finally disposed of as above with no orders as to costs.

(Laxman Jha) Member (J) (V.Ramakrishnan) Vice Chairman

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